HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ARRANGEMENT FOR THE SITTINGS OF THE HON'BLE JUDGES FROM MONDAY, 11TH AUGUST, 2025 ONWARDS

(All Courts shall give top most priority to old pending matters, particular prior to the year 2005)

1 DB-I	**THE CHIEF JUSTICE & G.M. MOHIUDDIN, J**	Writ Appeals (Service) Public Interest Litigations Suo Motu Writ Petitions Writ Petitions relating to Medical Admission All Writ Petitions challenging vires of Statutes, Rules and Statutory Regulations including those relating to Income Tax, Commercial Tax, GST, DRT, Securitization Laws All Writ Petitions challenging vires of Statutes, Rules and Statutory Regulations relating to Service Rules Writ Petitions (Income-Tax) – **from 2024 onwards** Writ Petitions relating to **GST** Cases dealing with the projects involving both the State of Telangana and the State of Andhra Pradesh. Writ Petitions under the Telangana Lokayukta & Upa-Lokayukta Act All Service and Non Service matters where both the States of Telangana and Andhra Pradesh are involved Writ Petitions relating to and arising from the Andhra Pradesh Reorganisation Act Criminal Contempt Cases Writ Petitions not specified elsewhere **(Admission, Interlocutory and Final Hearing)** **Monday to Thursday from 10:30 am onwards,** **Friday upto 1:30 pm**
2 SPL. DIV. BENCH	**THE CHIEF JUSTICE & N.V. SHRAVAN KUMAR, J**	All matters arising out of C.S.Nos. 13 and 14 of 1958 **Admission, Interlocutory and Final Hearing** **Friday from 2:15 pm onwards**
3	**THE CHIEF JUSTICE**	Applications filed under Section 11 of the Arbitration and Conciliation Act, 1996 - **Admission, Interlocutory and Final hearing** **(Friday After Special Division Bench Work)**

4 **D.B. II**	**P. SAM KOSHY, J &** **S. CHALAPATHI RAO, J**	Income Tax Tribunal Appeals Income Tax Cases Gift Tax Cases Central Excise Appeals Wealth Tax Cases Wealth Tax Appeals Contempt Appeals Writ Petitions (Commercial Tax) Writ Petitions (Customs & Central Excise) Referred Cases Tax Revision Cases (TRCs & TREVCs) Writ Petitions relating to High Court, Judicial Service and Distrct Courts Special Tribunal Appeals Writ Petitions & Civil Miscellaneous Second Appeals arising out of the Prevention of Money Laundering Act, 2002 **Admission, Interlocutory and Final Hearing** Writ Petitions (Income Tax) – **up to the year 2023** **Final Hearing, left out Admissions and Interlocutory, if any**
5 **DB – III**	**ABHINAND KUMAR SHAVILI, J &** **V. RAMAKRISHNA REDDY, J**	Writ Appeals (Non - Service) First Appeals Original Side Appeals City Civil Court Appeals Civil Revision Petitions Letter Patent Appeals Special Appeals Writ Petitions relating to Environment & Pollution Act Supreme Court Leave Petitions Land Acquisition Appeal Suits Land Grabbing Appeals **Writ Petitions (Service - CAT & SAT matters)** Central Administrative Tribunal (CAT) State Administrative Tribunal (SAT) **(Admission, Interlocutory and Final hearing)**

6 **DB - IV**	**MOUSHUMI BHATTACHARYA, J** **&** **G. PRAVEEN KUMAR, J**	Family Court Appeals – **from 2022 onwards** All Civil Miscellaneous Appeals (other than CMAs under the Commercial Courts Act) Motor Accident Civil Miscellaneous Appeals WP (Habeas Corpus Matters) WPs, C.R.Ps and all applications/petitions filed under Debt Recovery Tribunal & Securitization Acts W.P's under the Legal Services Authority Act. 1987 Writ Petitions under the Arbitration & Conciliation Act, 1996 Writ Petitions under the Consumer Protection Act, 1986 WP relating to Land Grabbing (Prohibition) Act, 1982 Civil Miscellaneous Appeals and Civil Revision Petitions relating to Commercial Courts Act, 2015 **Cases relating to Commercial Appellate Division** **Admission, Interlocutory and Final hearing**
7 **Spl.** **D.B**	**K. LAKSHMAN, J &** **B.R. MADHUSUDHAN RAO, J**	Criminal Appeals Criminal Appeals (Food Security & Safety Act) Criminal Confirmations (RT) **Admission, Interlocutory and Final Hearing** Family Court Appeals – **upto the year 2021** **Final Hearing, left out Admissions and Interlocutory, if any** **Monday, Wednesday & Friday** **from 2.15 pm to 4.15 pm**
7	**K. LAKSHMAN, J**	**Writ Petitions (WPs) Non-Service relating to :** Revenue **from the year 2024 onwards** Excise Irrigation & Command Area Development Universities Education General Administration Department Company Applications Company Petitions Company Appeals Referred Company Cases Cases relating to Commercial Division Execution Petitions Criminal Cases relating to former and present Legislators **Admission, Interlocutory and Final Hearing** **Except Monday, Wednesday & Friday** **from 2.15 pm to 4.15 pm**

8	**B. VIJAYSEN REDDY, J**	**Writ Petitions (WPs) Non-Service relating to :** Municipalities & Urban Development - **from 2020 onwards** Housing Department Tirumala Tirupathi Devasthanams Writ Petitions, not elsewhere specified **Admissions, Interlocutory and Final Hearing**
9	**N. TUKARAMJI, J**	**Writ Petitions (WPs) Non-Service relating to :** Home – from **the year 2016 to 2023** **Final Hearing, left out admissions & Interlocutory, if any**
10	**T. MADHAVI DEVI, J**	**Writ Petitions (WPs) Non-Service relating to :** Panchayat Raj & Rural Development Civil Supplies & Essential Commodities Cooperative Societies Food, Agriculture and Market Committee Fisheries & Animal Husbandry Law & Legislative Departments Wakf Board Women Development and Child Welfare Forest, Energy, Environment, Science & Technology Right to Information Act, 2005 **Admissions, Interlocutory and Final hearing** Stamps & Registration – **from the year 2016 to 2020** **Final hearing, left out admissions and interlocutory, if any.**
11	**SUREPALLI NANDA, J**	Writ Petitions (Service) **from the year 2019 to 2023** **Final hearing, left out admissions and interlocutory, if any**

12	**JUVVADI SRIDEVI, J**	Criminal Revision Cases – **from the year 2025 onwards** **Admissions, Interlocutory and Final Hearing** Criminal Petitions and Writ Petitions (Non- Service) for quashing FIRs / Charge Sheets **of year 2024** **Final Hearing, left out admissions and interlocutory, if any**
13	**N.V. SHRAVAN KUMAR, J**	**Writ Petitions (WPs) Non-Service relating to :** Home - **from the year 2024 onwards** Land Acquisition Mines, Industries and Commerce Urban Land Ceiling Land Reforms Cases **Admission, Interlocutory and Final Hearing** **Monday to Thursday from 10:30 am onwards** **Friday up to 1:30 pm and again after Special Division Bench Work**
14	**C.V. BHASKAR REDDY, J**	Motor Accident Civil Miscellaneous Appeals **upto the year 2019** **Final Hearing, left out Admissions and Interlocutory if any**
15	**E.V. VENUGOPAL, J**	**Writ Petitions (WPs) Non-Service relating to :** Revenue - **from the year 2020 to 2022** Second Appeals **from the year 2016 to 2023** **Final Hearing, Left out admissions and interlocutory, if any**
16	**NAGESH BHEEMAPAKA, J**	**Writ Petitions (WPs) Non-Service relating to :** Departments of Central Government Central Government Undertakings Central Government Corporations *(L.I.C, F.C.I & Nationalised Banks)* State Corporations and Undertakings Social Welfare & Tribal Welfare B.C. Welfare & Minority Welfare Factories & Labour Matters Employment Generation, Training, Youth Services and Sports Health, Medical & Family Welfare **Admissions, Interlocutory and Final Hearing**

17	**PULLA KARTHIK, J**	Writ Petitions (Service) **from the year 2024 onwards** **Admission, Interlocutory and Final Hearing** Writ Petitions (Transferred from Tribunal) **Final Hearing, left out admissions & interlocutory, if any**
18	**K. SARATH, J**	**Writ Petitions (WPs) Non-Service relating to :** Stamps & Registration - **from the year 2024 onwards** Transport Roads and Buildings Endowments Finance & Planning **Admission, Interlocotury and Final hearing** Revenue - **from the year 2011 to 2019** **Final Hearing, left out admissions and interlocutory, if any**
19	**J. SREENIVAS RAO, J**	Criminal Appeals **up to the year 2018** Criminal Petitions and Writ Petitions (Non- Service) for quashing FIRs / Charge Sheets **upto the year 2023** **Final Hearing, left out Admissions and Interlocutory if any**

20	**NAMAVARAPU RAJESHWAR RAO, J**	Writ Petitions (Service) **upto the year 2018** **Final Hearing, left out Admissions and Interlocutory, if any**
21	**LAXMI NARAYANA ALISHETTY, J**	**Writ Petitions (WPs) Non-Service relating to :** Municipalities & Urban Development – **from the year 2014 to 2019** Revenue - **of the year 2023** **Final hearing, left out admissions & interlocutory if any**
22	**J. ANIL KUMAR, J**	**Writ Petitions (WPs) Non-Service relating to :** Stamps & Registration -**from the year 2021 to 2023** Second Appeals **up to the year 2015** **Final hearing, left out admissions and interlocutory, if any**
23	**K. SUJANA, J**	Bails & Transfer Criminal Petitions Criminal Appeals **from the year 2022 onwards** **Admission, Interlocutory and Final Hearing** Criminal Revision Cases **from the year 2021 to 2024** **Final Hearing, left out Admission and Interlocutory, if any**

24	**RENUKA YARA, J**	**CIVIL ADMISSION COURT:** First Appeals **from the year 2024 onwards** City Civil Court Appeals **from the year 2021 onwards** Second Appeals **from the year 2024 onwards** Civil Miscellaneous Appeals **from the year 2024 onwards** Civil Revision Petitions **from the year 2024 to 06.04.2025** Motor Acciedent Civil Miscellaneous Appeals **from the year 2025 onwards** Civil Miscellaneous Second Appeals Original Civil Suits (CS) Original Petitions Transfer Civil Miscellaneous Petitions **Admission, Interlocutory & Final Hearing,**
25	**N. NARSING RAO, J**	First Appeals **up to year 2016** City Civil Court Appeals **up to the year 2015** Civil Miscellaneous Appeals **up to the 2015** Civil Revision Petitions **up to the year 2021** **Final Hearing, left out Admission and Interlocutory, if any**
26	**E. TIRUMALA DEVI, J**	Criminal Petitions and Writ Petitions (Non-Service) for quashing FIRs / Charge Sheets **from the year 2025 onwards** **Admission, Interlocutory and Final Hearing** Criminal Appeals - **from the year 2019 to 2021** Criminal Revision Cases **up to the year 2020** **Final Hearing, left out Admission and Interlocutory, if any**

27	**B.R. MADHUSUDHAN RAO, J**	First Appeals - **from the year 2017 to 2023** City Civil Court Appeals **from the year 2016 to 2020** Civil Miscellaneous Appeals **from the 2016 to 2019** Civil Revision Petitions **of the years 2022 and 2023** **Final Hearing, left out Admission and Interlocutory, if any** **Except Monday, Wednesday & Friday** **from 2.15 pm to 4.15 pm**
28	**G.M. MOHIUDDIN, J**	Writ Petition (Non-Service): **Revenue –up to the year 2010** Civil Miscellaneous Appeals **of the year 2020** Motor Accident Civil Miscellaneous Appeals **of the years 2020 & 2021** **Final Hearing, left out Admission and Interlocutory, if any** **Whenever His Lordship sits single**
29	**S. CHALAPATHI RAO, J**	Writ Petition (Non-Service): **Municipalities –up to the year 2013** Civil Miscellaneous Appeals **of the year 2021** Motor Accident Civil Miscellaneous Appeals **of the year 2022** **Final Hearing, left out Admission and Interlocutory, if any** **Whenever His Lordship sits single**
30	**V. RAMAKRISHNA REDDY, J**	Writ Petition (Non-Service): **Home –up to the year 2015** Civil Miscellaneous Appeals **of the years 2022** Motor Accident Civil Miscellaneous Appeals **of the year 2023** **Final Hearing, left out Admission and Interlocutory, if any** **Whenever His Lordship sits single**

31	**G. PRAVEEN KUMAR, J**	Writ Petition (Non-Service): **Stamps & Registration –up to the year 2015** Civil Miscellaneous Appeals **of the year 2023** Motor Accident Civil Miscellaneous Appeals **of the year 2024** **Final Hearing, left out Admission and Interlocutory, if any** **Whenever His Lordship sits single**

N.B:- All prayers for adjournments be made in the open Court only.

1. All matters, on change of roster, shall stand released and shall be posted before the Bench/s as per roster,except matters which are reserved for judgment or under the caption 'CAV' or the matters which are part heard.

2. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under theArbitration Act) registered/numbered on or after 08-04-2025 for admission and interlocutory shall be posted before the concerned Administrative Judge.

3. Civil Revision Petitions registered/numbered on or after 08-04-2025 will be placed before the respective Administrative Judge on Fridays to be heard between 2.15 pm and 4.15 pm, and those matters shall remain before the Administrative Judge for a period of four months from its first date of hearing. If such matters are not admitted/disposed of within the period of four months, then the cases shall automatically stand transferred to regular Court assigned to hear Civil Revision Petitions.

4. Civil Motions pertaining to categories of Civil Revision Petitions registered on or after 08-04-2025 shall be moved before the concerned Administrative Judge in-charge of the District. In the event of absence of any Hon'ble Judge, the civil motions may be moved before regular Court assigned to hear Civil Revision Petitions.

5. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered before 08-04-2025, which are pending for admission, shall be posted before the Courts assigned to hear Civil Revision Petitions.

6. Contempt Petitions alleging willful disobedience of the order passed by the Judge/s shall be listed beforethe same Judge/s and if the said Judge/s cease/s to be a Judge/s of this High Court, the same shall be posted/made before the respective Bench.

7. All lunch motions, Interim Applications including IAs for restoration of cases dismissed for default (other than Review Petitions) shall be posted/made before the respective Bench having the roster.

8. All interlocutory applications such as WPs, WAs, Civil and Criminal Matters relating to final hearing matters shall be posted before the Bench having final hearing provision for that category.

9. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed prior to 24.9.2020, where the amount or value of the subject matter exceeds Rs.25 lakhs, shall be posted before a Division Bench as per roster.

10. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed on or after 24.9.2020, where the amount or value of the subject matter is between Rs. 35/- and Rs. 50/- lakhs, shall be posted before a Single Bench; if it exceeds Rs. 50/- lakhs, the case shall be posted before a Division Bench as per roster.

11. The matters assigned to a Hon'ble Judge while sitting single by the Hon'ble the Chief Justice (except the matters allotted for III judge reference or Election Petitions) shall stand released, when the said Hon'ble Judge is assigned to preside over a Division Bench or as the 2nd member of the Division Bench, and shall be posted before the Hon'ble Judge assigned to hear that category of matters.

12. When the recused matter is directed to be posted before other Bench by the Hon'ble the Chief Justice, on change of the roster and, if it is not part-heard, it shall be posted before the Judge assigned to hear that category of matters, if such Judge is different from the one who recused the matter.

13. Review Petitions shall be posted before the Hon'ble Single Judge against whose order the review petition is filed, and if the said Hon'ble Judge ceases to be a Judge of this High Court, the same may be posted before the Hon'ble judge who is assigned to hear that category of cases.

14. Matters may be assigned to any Bench under daily orders of Hon'ble the Chief Justice.

//By Order of the Hon'ble the Chief Justice)//

Date: 07.08.2025

Registrar (Judicial-I)